

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/1555/2024 IA/1553/2024 IN C.P. (IB)/749(MB)2019

IN THE MATTER OF

Ms Laxmi Corporation

Vs

Ambica Polad Pvt Ltd

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Liquidator: Adv Manish Jha (VC)

For the Respondent:

ORDER

I.A. 1555/2024

The present I.A. is for placing on record the Asset Memorandum. The same is taken on record. In view thereof, the I.A. is disposed of.

I.A. 1553/2024

The present I.A. is for placing on record the Preliminary Report. The same is taken on record. In view thereof, the I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)